

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A.No.160 of 2013 in
DFR 840 of 2013

Dated : 3rd July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

BSES Yamuna Power Ltd. ... Appellant/(s)
Applicant

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Paresh Lal
Mr. Ashish Gupta

Counsel for the Respondent(s) : Mr. Gopal Jain &
Mr. Alok Shankar for R-7
Mr. Sachin Datta
Mr. Vineet Tayal for R-2

ORDER

I.A.No.160 of 2013
(Appl. for condonation of delay)

This is an Application to condone the delay of 63 days in filing the Appeal as against the main Order dated 05.12.2012.

It is pointed out that the impugned Order in this Appeal is the subject matter of the other Appeal, which is pending before this Tribunal.

The Applicant/Appellant has given some reasons for filing the Appeal with delay of 63 days. It is noticed that similar Application has been filed in I.A. No. 140 of 2013 in D.F.R. No. 646 of 2013 as against the same impugned Order, in which we have condoned the delay.

As pointed out by the learned counsel for the Respondent, explanation of huge delay of 63 days is not satisfactory. However, we deem it appropriate to condone the delay by imposing some costs. Therefore, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs. 10,000/- (Rupees ten thousand only) to a charitable organization, namely, "**THE CHILD RIGHTS AND YOU (CRY), 632, 2ND FLOOR, LANE No.3, WEST END MARG, SAIYADUL AJAIB, NEW DELHI**" within one week.

After getting the intimation about the compliance of this Order, the Registry is directed to number the Appeal and Post for Admission on **16.07.2013**. The Registry is also directed to send a copy of this Order to the above charitable organisation.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pg